

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 118 of 2016 & IA NO. 269 OF 2016**  
**AND**  
**APPEAL NO. 151 OF 2016 & IA NO. 323 OF 2016**

**Dated: 17<sup>th</sup> January, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**A.No. 118 of 2016 & IA No. 269 of 2016**

**Welspun Renewable Energy Pvt. Ltd. ...Appellant(s)**

**Vs.**

**Tamil Nadu Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Shrivastava

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R.1

Mr. S. Vallinayagam for R.2

**A.No. 151 of 2016 & IA No. 323 of 2016**

**National Solar Energy Federation of India ...Appellant(s)**

**Vs.**

**Tamil Nadu Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Kumar Sudeep  
Mr. Aditya K. Singh  
Mr. Rakesh Sah (Rep.)

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R.1

Mr. S. Vallinayagam for R.2

**ORDER**

Learned counsel for Respondent No.2 seeks two weeks time to file reply. As a last chance, time is granted and he may file the same on or before 01.02.2017 after serving copy on the other side. Thereafter rejoinder may be filed on or before 16.02.2017 after serving copy on the other side.

List the matter on **29.03.2017**. In the meantime, pleadings be completed.

**(I. J. Kapoor)**  
**Technical Member**

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**(Justice Ranjana P. Desai)**  
**Chairperson**